

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
(Through Physical Hearing / VC Mode (Hybrid))

ITEM No.07
I.A. No.335, 411, 412/2022 &
Contempt Petition No.04/2023 in
C.P. (IB).No.210/BB/2020

IN THE MATTER OF:

Mr. Keshava Gupta & Ors.	...	Petitioners
Vs.		
Shri Diya Projects Pvt. Ltd.	...	Respondents

Order under Section 7 of IBC, 2016

Order delivered on 10.07.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant in I.A. 335/2022 : Shri Anupam Agarwal

ORDER

I.A. No.335 of 2022:

1. The present Application has been filed by M/s. Prince System Pvt. Ltd. seeking to direct the Interim Resolution Professional to accept the Claim (Form-B) filed by the Applicant Company at the time of dissolution.
2. Heard the Ld. Counsel for the Applicant.
3. It is noticed that an Application seeking for liquidation of the Corporate Debtor vide I.A. No.03/2024 was already reserved for orders on 20.05.2024 by this Adjudicating Authority in the present case. Therefore, the instant Application can be considered only after passing the order in the aforesaid I.A.

4. In this circumstances, and for the reasons mentioned above, the **instant I.A. is hereby disposed of** with liberty to the Applicant to file a fresh Application, after passing order in I.A.No.03/2024, if they so desire.

I.A. Nos.411, 412/2022 & Contempt Petition No.04/2023:

1. None appeared for the Parties.
2. List the matter on **02.09.2024**.

**Sd/-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)**

**Sd/-
(K. BISWAL)
MEMBER (JUDICIAL)**